

Central Administrative Tribunal
Principal Bench.

RA 180/96
in
OA 1185/96

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New Delhi this the 15th day of October, 96

Hon'ble Smt. Lakshmi Swaminathan, Member(J).
Hon'ble Shri R.K. Aahooja, Member(A).

Sumer Singh Solanki, ..Applicant.
By Advocate Shri V.K. Shali.
Versus
Union of India & Anr. ..Respondents.

ORDER (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

This is a Review Application No. 180/96 seeking review of the judgement dated 19.8.1996 in O.A. 1185/96. We have carefully perused the Review Application. The applicant has submitted that there are errors apparent on the face of the record, on the grounds inter alia, that the respondents had not filed written reply but only submitted oral arguments at the time of hearing and that the counsel for the applicant was unable to be present. The impugned judgement is a reasoned and detailed one giving reasons for the decision, having regard to the facts and rule position. In the judgement, the O.A. was dismissed with liberty to the applicant to file a fresh application, if he so desires, in accordance with law. In the circumstances, we find no ~~such~~ ground which falls under Order 47 Rule 1 of the CPC to review the impugned judgement dated 19.8.1996. If the applicant is aggrieved

that the decision is wrong, then the remedy would be by way of appeal but the Review Application does not lie. Accordingly, the Review Application is dismissed.

R.K. Ahooja
(R.K. Ahooja)
Member(A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)

5/1/96

'SRD'